

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2185
TO BE ANSWERED ON 01ST JANUARY, 2019**

REGULATING FEE STRUCTURES OF MEDICAL COLLEGES

2185. SHRI SUSHIL KUMAR GUPTA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has any plan to increase seats in medical colleges thereby lowering the fee charged per student;
- (b) whether Government has asked the Board of Governors regulating medical education in the country to come up with measures to regulate fee structure; and
- (c) if so, the details thereof with a particular reference to holding consultation with various stakeholders?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): It is the policy of the government to increase the availability of medical seats in the country. The government is implementing Centrally Sponsored Schemes to establish 82 new government medical colleges in underserved areas and to increase UG and PG seats in the existing government medical colleges. Further, the minimum standard requirements for medical colleges have been rationalized to facilitate setting up of medical colleges. With the introduction of National Eligibility cum Entrance Test and common counselling including for private medical colleges at the Central/State government level, the admission process for medical courses has been made merit based and completely transparent.

There is no such direction to Board of Governors to regulate fee structure in medical colleges. However, in the case of government medical colleges, the respective State governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute. In respect of Deemed Universities, a fee committee has been constituted in University Grants Commission under Ministry of Human Resource and Development and the matter of fee was under consideration of the said committee. In the meantime, the Hon'ble Supreme Court vide order dated 07.09.2018 in WP(C) No. 949/2018 filed by Education Promotion Society for India & Ors V/s Union of India & Anr given direction to status quo shall be maintained by the parties.